

Jaswant Singh and others vs State of Haryana and others

Present Mr. Ranjit Saini, Advocate, for the petitioners.

[The aforesaid presence is being recorded through video conferencing since the proceedings are being conducted in virtual court.]

The prayer in the writ petition is for quashing the order dated 11.9.2020 passed by respondent no. 2 (**Annexure P-12**) rejecting the application submitted by the petitioners. Further prayer is for a direction to respondent nos. 2 and 3 to restore the cremation ground belonging to the petitioners and other residents belonging to Barahmins and Backward Classes.

We are not inclined to interfere in this matter. However, in view of the fact that five cremation grounds are already existing, as noticed at page 45 of the paper book, being earmarked for different communities, we deem it appropriate to seek response from the Deputy Commissioner, Ambala with regard to such divisions of the society and the common authority, who shall administer all the said cremation grounds so as to remove the apprehension of the petitioners that they would not be permitted to avail the benefit of the existing cremation grounds for cremation of members of their communities.

Ms. Shruti Jain Goyal, learned Deputy Advocate General, Haryana, is directed to do the needful.

List on 13.1.2021 for further consideration.

(Jaswant Singh)
Judge

4.12.2020
vs

(Sant Parkash)
Judge